

OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

PRESENT

HON'BLE MR. A.K. GAUR, MEMBER (J).
HON'BLE MR. K.S. MENON, MEMBER (A).

ALLAHABAD this the 08th day of *September, 2008.*

Original Application Number. 1562 OF 2004.

Dr. Vijendra Sharma, I.P.S,
S/o Pt. Rameshwar Prasad Sharma,
Presently posted as Superintendent of Police, Railways,
Allahabad Anubhag, Allahabad,
R/o Campus U.P. Police Headquarters, Allahabad,
District- Allahabad.

.....Appl

By Advocate: Sri Vijay Gautam

VERSUS

1. Union of India through Secretary,
M/o Home Affairs North Block, Govt. of India, New Delhi.
2. The State of U.P. through Chief Secretary, Uttar Pradesh,
Lucknow.
3. The Principal Secretary, Home, Uttar Pradesh Shashan,
Lucknow.
4. The Director General of Police, Uttar Pradesh Headquarters,
Director General, Uttar Pradesh, 1, Tilak Marg, Lucknow.
5. The Inspector General of Police, Personnel/ Karmik,
Headquarters, Director General, Uttar Pradesh,
1, Tilak Marg, Lucknow.
6. Union Public Service Commission, New Delhi
through its Chairman.

.....Respondents

By Advocate: Sri K.P. Singh
Sri S. Chaturvedi

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ORDERDELIVERED BY: HON'BLE MR. A.K. GAUR, J.M.

According to Sri Vijay Gautam, learned counsel for the applicant, the applicant has already preferred representation dated 16.09.2004 (annexure 3 to the O.A) addressed to respondent No. 5 with a request to forward the same to the Chairman, U.P.S.C., New Delhi, Secretary (Home), M/o Home Affairs, North Block, Govt. of India, New Delhi and Principal Secretary (Home), Uttar Pradesh Shasan, Lucknow for consideration. Learned counsel for the applicant further submits that grievance of the applicant might be redressed in case direction is given to the competent authority i.e Principal Secretary (Home), Uttar Pradesh Shasan, Lucknow (respondent No. 3) to decide the same by a reasoned and speaking order within specified time to be fixed by this Tribunal. Counsel for the respondents has no objection if such direction is issued.

2. Accordingly we direct the Principal Secretary (Home), Uttar Pradesh Shasan, Lucknow (respondent No. 3) to consider and decide the representation of the applicant dated 16.09.2004 in the light of the points raised by the applicant in his representation by a reasoned and speaking order within a period of three months from the date of receipt of this order.

3. Be noted that we have not passed any order on merits of the case.

4. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Anand
MEMBER-A.

Anil Gaur
MEMBER-J.

/Anand/